- (a) the current financial health of Air India;
- (b) whether any fresh capital has been infused in the company in last one year;
- (c) if so, the details thereof;
- (d) whether Government has chalked out a firm plan for the rehabilitation of the company; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):
(a) Air India has been suffering losses for the last three years due to increase in fuel prices, increase in interest and depreciation costs, increase in wage bill and increase in leasing and maintenance cost. However, Air India has shown improvement in the year 2009-10 as compared to 2008-09 in terms of reducing operational losses by nearly 36%.

- (b) and (c) Yes, Sir. Government has released an amount of Rs.800 crores, in two tranches of Rs.400 crores each in February and March, 2010, in the form of equity to Air India.
- (d) and (e) Yes, Sir. Air India has embarked on a turnaround plan in order to cut operating losses and increase revenue. The initiatives basically focus on fleet rationalization, route profitability, manpower rationalisation, structural changes and financial restructuring.

Shifting of headquarters of Air India Express from Mumbai to Kerala

- 22. DR. T.N. SEEMA: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether there is any proposal to shift the headquarters of Air India Express from Mumbai to Kerala/Thiruvananthapuram;
 - (b) whether any decision has been taken on the proposal; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) to (c) Yes, Sir. A decision has been taken by Air India to shift the Headquarters of Air India

Express to Kerala in order to optimise the resources. Hanger and Engineering facilities are being shifted to Thriuvananthapuram. Operations and Commercial facilities are being shifted to Cochin.

Compensation to families of Mangalore air crash victims

- 23. SHRI P. RAJEEVE: Will the Minister of CIVIL AVIATION be pleased to states:
- (a) whether the compensation to the relatives of the deceased in Mangalore air crash has been distributed;
 - (b) if not, the reasons therefor;
- (c) what is the name of the consortium of the insurance company and the composition of the company; and
 - (d) whether any international guidelines are existing for the distribution of compensation?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):
(a) and (b) An interim compensation of Rs.10 lakh for each adult deceased passenger, Rs.5 lakh for each passenger below the age of 12 and Rs.2 lakh for each injured passenger has been given. Also interim compensation to 5 out of 6 crew has been disbursed.

Payment of full and final settlement, as per Montreal Convention is in progress over and above the amount of interim compensation already disbursed.

- (c) The lead Indian Insurer is M/s Reliance General Insurance Company Limited and the consortium comprises of Reliance General Insurance Company Limited, Bajaj Allianz General Insurance Company Limited, HDFC Ergo General Insurance Company Limited and IFFCO-Tokio General Insurance Company Limited.
- (d) Yes, Sir. The amount of compensation payable for the death of a passenger is determined as per law provided for in the Montreal Convention of 1999.

Incidents of bird hit at Jaipur airport

†24. SHRI OM PRAKASH MATHUR: Will the Minister of CIVIL AVIATION be pleased to state:

[†]Original notice of the question was received in Hindi.